

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10662/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Dibrugarh

Dated Guwahati, the 28 October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJD/ 4405/2024, dated 30.09.2024

Madam,

With reference to the above, I am directed to inform you that Shri Abhijit Saikia, Secretary, District Legal Services Authority, Dibrugarh has been allowed to avail LTC for the block period of 2022-2024 for travelling from Guwahati to New Delhi w.e.f. 27.10.2024 till 31.10.2024 along with his wife, Smti Vashati Mahanta, mother, Smti Nilima Saikia and daughters, Ms. Takshvi Tishya Saikia and Rithanya Riddhi Saikia (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, she has been allowed to draw an advance payment of 80% towards her proposed LTC for the block period 2022-2024 as per relevant rules.

Shri Saikia may be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10663-10666 /2024/A.

Dated 28th October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Abhijit Saikia, Secretary, District Legal Services Authority, Dibrugarh.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)

28/10/24
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